

Rural Broadcasting Project

670. **Shri H. C. Linga Reddy:**
Shri P. R. Chakraverti:
Shri Yashpal Singh:
Shri Vishwa Nath Pandey:
Shrimati Savitri Nigam:
Shrimati Tarkeshwari Sinha:

Will the Minister of Information and Broadcasting be pleased to state:

(a) whether it is a fact that a rural broadcasting project to educate 5 million illiterate farmers has been drawn up by a joint FAO-UNESCO team of experts and is being revised by the Ministry on the advice of the Planning Commission;

(b) whether arrangements have been made to organise Radio Farm Forums; and

(c) what will be the financial involvement?

The Minister of Information and Broadcasting (Shri Raj Bahadur): (a) Yes, Sir.

(b) Radio rural forums are already in existence over the past several years, their present number being 13,269. In connection with the Joint project referred to in part (a) of the question, it is proposed to organise small farmers' discussion groups throughout the area covered by the project.

(c) It is not possible at this stage to give the extent of financial involvement as the details have not yet been finalised.

Foreign Submarines near Andaman Islands

671. **Shri P. R. Chakraverti:**
Shri Sexhiyan:
Shri Hukam Chand
Kachhavaia:
Shri Fiordia:
Shri Yashpal Singh:
Shri Surendra Pal Singh:
Shri R. S. Pandey:
Shri R. Barua:
Shri K. N. Tiwary:
Shri Vishram Prasad:

Shri N. R. Laskar:
Shri D. J. Naik:
Shri Vishwa Nath Pandey:
Dr. Ram Manohar Lohia:
Shri Surendranath Dwivedy:
Shri Hari Vishnu Kamath:
Shri Kapur Singh:
Shri H. C. Linga Reddy:
Shri Onkar Lal Berwa:
Shri Bade:
Shri Maheswar Naik:
Dr. Ranen Sen:
Shrimati Tarkeshwari Sinha:
Shri D. C. Sharma:
Shri Bibhuti Mishra:
Shri S. M. Banerjee:
Shri Liladhar Kotoki:
Shrimati Renuka Ray:
Shri Sivamurthi Swamy:
Shri Bagri:
Shri Nath Pat:
Shri Hem Barua:
Shri Mohan Swarup:

Will the Minister of Defence be pleased to state:

(a) whether it is a fact that some submarines had been sighted in the vicinity of Andaman Islands in September, 1966;

(b) whether the identity of the vessels has been determined;

(c) whether it is also a fact that the vessels had been procured from China by Pakistan for use in the Bay of Bengal;

(d) whether this question was raised during the recent meeting of the Army Chiefs of India and Pakistan; and

(e) the steps Government propose to take in the matter?

The Minister of State in the Ministry of Defence (Shri A. M. Thomas): (a) and (b), Government have no information regarding the sighting of any submarine in the vicinity of the Andamans in September 1966.

(c) and (d). Do not arise.

(e) Government are fully alive to the danger from submarines of unfriendly countries and are taking

steps to strengthen the security of the Andaman and Nicobar Islands.

Extradition Treaties

672. **Shri P. C. Borooah:** Will the Minister of External Affairs be pleased to state:

(a) the countries with which extradition treaties have not been entered into so far;

(b) the efforts made to enter into such treaties with those countries;

(c) how Government manage to apprehend fugitive criminals who escape out of India into such countries; and

(d) the number of fugitives at large in such countries with immunity at present?

The Minister of External Affairs (Shri Swaran Singh): (a) Since Independence India has entered into Extradition Treaties with only the following countries:

1. Bhutan
2. Sikkim
3. Nepal.

In addition, there are pre-independence treaties on extradition with the following countries:

Albania
Argentina
Austria
Belgium
Bolivia
Chile
Colombia
Cuba
Czechoslovakia
Denmark
Ecuador
Estonia
Finland
Germany
Greece

Guatemala
Haiti
Hungary
Iceland
Iraq
Italy
Latvia
Liberia
Lithuania
Luxembourg
Mexico
Monaco
Netherlands
Nicaragua
Norway

Panama
Paraguay
Peru
Poland
Portugal
Salvador
Spain
Sweden
Switzerland
San Marino
Thailand
United States of America
Uruguay
Yugoslavia

With the remaining countries in the world India has no extradition treaties.

(b) If and when it is considered necessary to have an extradition treaty with a particular country, efforts to negotiate such treaty are made. In initiating negotiations on an extradition treaty with a foreign country, the main considerations are the possibility of using such treaty for extradition of fugitive criminals on a reciprocal basis, the number of occasions on which such treaty is likely to be invoked, and so forth.

(c) If a fugitive criminal escapes from India into a country with which India has no extradition treaty, and it is considered desirable to apprehend and bring the fugitive criminal back to India for trial or to undergo his

sentence, the Government of India would normally sound the Government of the country concerned about its willingness to consider a request for extradition. If the foreign Government's response is favourable, a request is made to such foreign Government to apprehend an extradite our fugitive criminal to us in accordance with its own municipal law on extradition. If such foreign Government requests an assurance of reciprocity, such an assurance can be given by applying our Extradition Act, 1962 to that country by issuing a proper notification in the official gazette.

(d) Without making detailed enquiries, it is not possible to state the number of fugitive criminals at large in countries with which India has no extradition treaties at present.